

the rules they could come up to the Government of India for specific sanction in each case.

#### PRIMARY EDUCATION IN ORISSA

3424. SHRI K. P. SINGH DEO : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Government of Orissa have raised the primary education from Class V to Class VII;

(b) whether it is also a fact that the State Government have sought the Central assistance in the matter;

(c) if so, the nature of the assistance sought by the State Government;

(d) the assistance proposed to be given by the Centre; and

(e) if reply to (d) be in the negative, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) to (e). The information is being collected and will be laid on the Table of the House.

#### DEATH OF BOY ON RAILWAY TRACK NEAR NARELA (DELHI)

3425. SHRI K. P. SINGH DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that only after the intervention of the Lt. Governor of Delhi, the Police had registered a case of murder 20 days after the death of a boy found lying grievously injured on a Railway track near Narela village on the 20th June, 1968;

(b) if so, whether Government have inquired into the indifferent attitude of the police in the matter;

(c) if so, the result thereof; and

(d) the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The body of a boy was recovered from the Railway track near Narela village on the 20th June, 1968 with serious injuries. The boy was removed to Irwin Hospital where he succumbed to the injuries. The identity of this boy could not be established then.

The father of the boy had lodged a complaint with the local Police on 22nd June 1968 about the missing of his son. A case of kidnapping was registered initially on this report. Subsequently, on suspicion of foul play the Section of law was amended from 363 I.P.C. to 302 I.P.C. The case is under investigation. An enquiry into the circumstances of the death of the boy and registration of the case is being made.

#### THEFT OF LETTER-HEAD OF DEPUTY LAW MINISTER

3426. SHRI MAHANT DIGVIJAI NATH :  
SHRI MANGALATHUMADAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an official letter-head of the Deputy Law Minister was stolen by someone about a month ago;

(b) whether it is also a fact that the same letter was forged by someone and was misused;

(c) whether some arrests have made in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The Deputy Law Minister came across a forged letter alleged to have been written by him on his letter-head. The letter-head and the envelop appear to have been stolen from his office. Since no such letter was written by him or from his office, a report was made to the Police. The Delhi Police have registered a case in this connection which is under investigation. No arrests have been made so far.

#### SUICIDES AMONG WOMEN

3427. SHRI MAHANT DIGVIJAI NATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that committing of suicides among women is on the increase these days;

(b) whether it is also a fact that these suicides are committed on account of domestic quarrels;